

Central Administrative Tribunal
Principal Bench

C.P.No.34/98 in
O.A.No.2496/96

Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 16th day of March, 1998

S.Narinder Singh
A2/129
Safdarang Enclave
New Delhi - 110 029. Applicant
(By Ms. Neena Singh, Advocate)

Vs.

1. Union of India through
The General Manager
Mr. S.P.Mehta
Northern Railway
Headquarters Office
Baroda House
New Delhi - 1.
2. Mr. A.K.Prasad
Dy. Chief Accounts Officer (CAO) General
Northern Railway
Headquarters Office
Baroda House
New Delhi - 1.
3. Ms. Bhavana Sharma
SAO/Pension/Legal
Northern Railway
Headquarters Office
Baroda House
New Delhi - 1. Respondents
(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Learned counsel for the respondents submits that directions of this Tribunal had been complied with. The learned counsel for the Petitioner also submits that the compliance has been made and the application for contempt has become infructuous. Accordingly, it is hereby dismissed as having become infructuous. Rule nisi stands discharged.

km
(K.M.AGARWAL)

CHAIRMAN

RAO
(R.K.AHOOJA)

RAO
MEMBER(A)

/rao/